

- 2 -

Central Administrative Tribunal
Principal Bench

O.A.No.1427/98

Hon'ble Mr. Justice K.M. Agarwal, Chairman
Hon'ble Shri R.K. Ahooja, Member(A)

New Delhi, this the 5th day of August, 1998

Ajay Kumar Tomar
s/o Shri Maipal Singh
aged 26 years
r/o Qr. No. G-3
Police Stn.
Kalkaji
New Delhi.

... Applicant

(By Sh. A.K. Sharma, proxy of Sh. Shankar Raju, Advocate)

Vs.

1. Union of India through
its Secretary
Ministry of Home Affairs
North Block
New Delhi.
2. Dy. Commissioner of Police
2nd Bn., DAP, New Police Lines
Delhi.
3. Shri Devi Chand
Asstt. Commissioner of Police
DE Zell, Defence Colony
New Delhi.

... Respondents

O R D E R (Oral)

Hon'ble Mr. Justice K.M. Agarwal, Chairman

Heard the learned counsel on admission. The applicant applied for the post of Constable under Delhi Police. He was not selected because he could not qualify himself in 400 Mtrs. hurdle race within the specified time. The prayer made is for directing the respondents to re-examine him.

2. The learned counsel for the applicant submitted that the applicant made a representation, Annexure-A2 before the Commissioner of Police. We are of the view that this OA may be disposed of by directing the respondents to dispose of the aforesaid representation of

7m

-3-

the applicant within one month from the date of receipt of a copy of this order. If the applicant is not satisfied with the result of his representation, he shall be at liberty to approach the Tribunal again. Accordingly, this OA is disposed of.

KM
(K. M. Agarwal)
Chairman

R.K.Ahmed
(R. K. Ahmed)
Member (A)

/rao/